

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. 242/94.

with M.A.509/94.

Dt. of Decision : 10-8-94.

Mr. G. Srinivasa Rao

.. Applicant.

vs

1. The Sub-Divisional Officer,
Telecom, Narsipatnam-531 116,
Visakhapatnam District.
2. The Divisional Engineer,
Telecom, Anakapalli-531 001,
Visakhapatnam District.
3. The Director General, Telecom,
Sanchar Bhavan, New Delhi-110 001. .. Respondents.

Counsel for the Applicant : Mr. MVAS. Bhagaven

Counsel for the Respondents : Mr. K. Bhaskara Rao, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMIN.)

MA 509/94

&

DA 242/94.

With MA 509/94

Dt. of Order: 10-8-94.

(ORDER PASSED BY HON'BLE SHRI A.B. GORTHI, MEMBER (A)).

* * *

Miscellaneous Application No.509/94 is not pressed.

Hence the same is dismissed.

2. The prayer in this application is for a direction to the Respondents to re-instate him in service from 1-1-94 and to regularise his services with effect from 1-5-90 after conferring upon him Temporary Status with all consequential benefits.

3. The applicant states that he was initially engaged as Casual Mazdoor under the Respondents on 1-5-90. He worked for various spells at Narsipatnam, Anakapally and Visakhapatnam till 10-9-92. Thereafter he was not engaged but on a representation made by him he was re-engaged on 1-12-93 but once again orally terminated on 31-12-93.

4. Heard Shri M.A.V.S.Bhagavan, learned counsel for the applicant and Shri K.Bhaskar Rao, learned standing counsel for the Respondents. Shri Bhagavan, counsel for the applicant now informed us that the applicant ^{has} ~~since been~~ re-engaged and ^{is} ~~continued~~ as Casual Mazdoor. In view of this and as there does not seem to be any dispute regarding the number

34

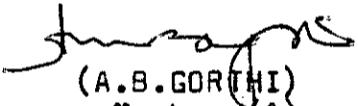
of days of working by the applicant, the application may be disposed of with directions to the Respondents in the following terms :-

(i) the applicant shall be continued to be re-engaged as Casual Mazdoor and if his retrenchment becomes necessary it would be done according to the principle of 'last come, and first go' basis; i

(ii) the name of the applicant will be shown in the seniority list keeping in view the number of days of work rendered by him and his case for grant of Temporary Status and also subsequent regularisation shall be considered by the Respondents in accordance with the extant scheme/instructions.

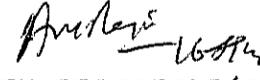
5. Original Application is ordered accordingly.

There will be no order as to costs.


(A.B.GORTHI)
Member (A)


(A.V.HARIDASAN)
Member (J)

Dt. 10th August, 1994.
Dictated in open Court.


Anil Kumar
DEPUTY REGISTRAR (J)

av1/

Copy to:

1. The Sub Divisional Officer, Telecom, Narsipatnam- 531 116. Visakhapatnam District.
2. The Divisional Engineer, Telecom, Anakapalli - 531 001, Visakhapatnam District.
3. The Director General, Telecom, Sanchar Bhavan, New Delhi - 110 001.
4. One copy to Mr. M. V. A. S. Bhagavan, Advocate, CAT, Hyderabad.
5. One copy to Mr. K. Bhaskar Rao, Addl CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad,
7. One spare copy.

YLKR

3rd Page
16 May.

Typed by

Compared by

Checked by

Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 10-8-94

ORDER/JUDGMENT.

M.C./R.P./C.P.NO.

O.A.NO. 242/94 & MA 508/94

T.A.NO.

(W.P.NO. —)

Admitted and Interim Directions
Issued.

Allowed.

Dismissed with directions. ✓

Dismissed. ✓

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered. ✗

No order as to costs. ✓

